

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2554/2002

This the 24th day of October, 2002

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HON'BLE SH. KULDIP SINGH, MEMBER (J)

Shri Krishan Narain Lal
S/o Late Shri R.N.Lal
R/o 2/12, East Punjabi Bagh,
New Delhi-110 026.

...Applicant.

(By Advocate: Sh. D.P.Pandey)

Versus

1. The Central Govt. Water Board
(under Ministry of Water Resources)
Govt. of India,
Through Director (Admn.),
NH-IV, Faridabad, Haryana.

2. The Executive Engineer,
Central Ground Water Board
Division X, Bhujal Bhawan,
Khandagiri Chhak,
Bhubaneshwar-751 030
Orissa.

3. The Union of India through
The Secretary ,
Ministry of Water Resources,
Govt. of India,
New Delhi-110001.

4. The Director (Admn.)
(Appellate Authority)
Central Ground Water Board
NH.IV, Faridabad, Haryana.

...Respondents.

O R D E R (ORAL)

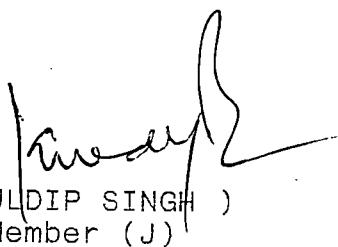
By Sh. Kuldip Singh, Member (J)

Counsel for applicant submits that he had filed an appeal under Rule 23 of the CCS (CCA) Rules against the impugned order which is still pending and has not yet been decided by the department.

2. Keeping in view the same, I find that this OA can be disposed of at this stage itself with direction to the respondents to decide the appeal within a specified period. Accordingly, OA is allowed with the direction to the



respondents to decide the appeal of the applicant within a period of 3 months from the date of receipt of a copy of this order by passing a reasoned and speaking order as per law. If any grievance survives, applicant is at liberty to agitate the same.



(KULDIP SINGH)
Member (J)

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